

Central Administrative Tribunal
Principal Bench, New Delhi.

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CP-459/2004 in
OA-1036/2004

New Delhi this the 31st day of January, 2005.

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)
Hon'ble Sh. Shanker Raju, Member(J)

Mahipal Singh,
Works Khalasi under
Sr. Section Engineer/Land,
DRM Office, N. Rly.,
New Delhi.

.....
Petitioner

(Petitioner in person)

Versus

Sh. P.K. Goel,
Divl. Railway Manager,
Northern Railway,
New Delhi.

.....
Respondent


(through Sh. Shailender Tiwari, Advocate)

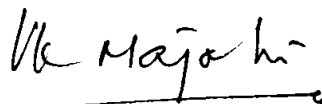
Order (Oral)

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

Learned counsel filed the compliance affidavit including a copy of respondents' order dated 17.1.2005 passed in compliance of Tribunal's directions contained in order dated 26.4.2004 in OA-1036/2004.

We have gone through these orders, No contempt is made out, the directions having been complied with by the respondents. The C.P. is dropped. Notices to the respondents are discharged. Petitioner shall have liberty to proceeding in accordance with law to challenge the orders passed by the respondents.


(Shanker Raju)
Member(J)



(V.K. Majotra)
Vice-Chairman(A)